

IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCHES "SMC-1": DELHI

BEFORE SHRI BHAVNESH SAINI, JUDICIAL MEMBER

ITA.No.566/Del./2019  
Assessment Year 2010-11

Anita Vasisht C/o Sunil Suresh & Associates, B-20/21, Fruit Garden, NH-V, Faridabad, Haryana. PAN No. ACOPV5480H	vs.	ITO Ward 1(4) Faridabad.
(Appellant)		(Respondent)

For Assessee :	Shri Vivek Bansal, Adv.
For Revenue :	Shri Prakash Dubey, Sr. DR

Date of Hearing :	06.01.2021
Date of Pronouncement :	06.01.2021

**ORDER**

This appeal by assessee has been directed against the order of Ld. CIT(Appeals)-Faridabad dated 30.11.2018 for AY 2010-11.

2. Ld. Counsel for assessee submitted that assessee has settled the matter under Vivad se Vishwas Scheme, 2020 and Form No. 1 & 2 have been issued. He has, therefore, submitted that appeal of assessee may be dismissed as withdrawn, subject to issue of Form No. 3.

3. In view of the above, the appeal of assessee stands disposed of in terms above, subject to issue of Form No. 3 in favour of the assessee.

Order pronounced in the open Court on 06.01.2021.

**Sd/-**  
**(BHAVNESH SAINI)**  
**JUDICIAL MEMBER**

Dated: 06.01.2021  
\*Kavita Arora

Copy to

1.	The appellant
2.	The respondent
3.	CIT(A) concerned
4.	CIT concerned
5.	D.R. ITAT 'SMC' Bench, Delhi
6.	Guard File.

// BY Order //

Assistant Registrar : ITAT Delhi Benches : Delhi.